

Upgradation of Jaipur, Kota and Ajmer

6403. SHRI SATISH AGARWAL: Will the Minister of FINANCE be pleased to state:

(a) whether at a conference held in Jaipur recently the Central Government employees had demanded that Jaipur should be declared as B-1 city and the cities of Kota and Ajmer be declared as B-2 cities;

(b) if so, the criteria followed by Government for declaring cities as B-1 and B-2 for the purposes of giving city compensatory allowance to the Central Government employees; and

(c) whether Government have considered the above demand and if so, their reaction in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No information has been received about this.

(b) Cities are classified as B-1 and B-2 class for purposes of grant of compensatory (City) allowance if the population within their urban agglomerations where they exist, or otherwise the municipal limits, exceeds 8 lakhs and 4 lakhs respectively. Certain cities whose 1971 census population fell marginally short of 4 lakhs, have also been classified as B-2 class cities on the basis of mid-census estimates furnished by the Registrar General of India. Cities are also considered for payment of compensatory (city) allowance at B-2 class rates to the Central Government employees posted there on the basis of their abnormal expensiveness in the light of the norms laid down in consultation with the Staff Side of the National Council (Joint Consultative Machinery).

(c) On the basis of abnormal expensiveness Central Government employees posted in Ajmer have been allowed CCA at B-2 class rates with effect from 1-8-1979. As the 1971 population figures of Jaipur and Kota fall far short of 8 lakhs and 4 lakhs respectively, they cannot be considered for upgradation to B-1 and B-2 class respectively.

Absorption of surplus Staff Members of Farakka Barrage Project, West Bengal

6404. DR. A. U. AZMI: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5015 on the 31st March, 1978 regarding absorption of surplus staff members of the Farakka Barrage Project, West Bengal by the Controller of Defence Accounts (Factories) Calcutta and state:

(a) whether the question of seniority has not yet been decided in favour of those employees whose qualifications question was relaxed by earlier Government orders;

(b) if so, the facts thereof and number of representations received from these employees; and

(c) what efforts are being made to bring all employees at par who joined the CDA factories Office in respect to their seniority being maintained from the date of joining at Farakka Barrage Project, West Bengal?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) No, Sir. The seniority of employees in question has been already decided as per the existing rules.

(c) Does not arise.

Closure of Bengal National Textile Mills Limited, Faridabad

6405. SHRI SUSHIL BHATTACHARYYA: Will the Minister of COMMERCE be pleased to state:

(a) whether the management of Bengal National Textile Mills Ltd. of Faridabad has decided to close down the factory; and

(b) if so, the reasons thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b) The management of the Bengal National Textile Mills, Faridabad has given notice, under the Industrial Disputes Act, 1947, to the State Government of Haryana for the closure of the mill for the reasons of heavy financial losses and over-all market conditions, according to which there is